



Government of Jammu and Kashmir  
**Finance Department**

Civil Secretariat, Jammu/Srinagar.

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**Notification**

Jammu, the 12<sup>th</sup> of December, 2018

**SRO 552** :- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of toll leviable under the said Act, the goods /materials as shown in Annexure "A" to this notification to be imported into the State by Area Secretary, Radha Soami Santsang (Beas), Jammu, in connection with the spiritual discourses to be held on **2<sup>nd</sup> & 3<sup>rd</sup> March, 2019**, at Jammu-I (Najwal) near Vijaypur Samba subject to the condition that the Area Secretary, Radha Soami Satsang (Beas), Jammu certifies/undertakes that the goods/materials, so imported are exclusively meant for the above said purposes and shall be returned back after conclusion of the event.

By order of the Government of Jammu and Kashmir.

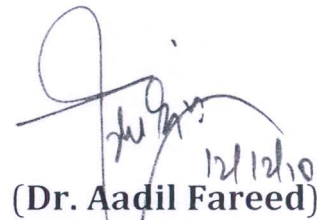
*Sd/-*

**(Navin K. Choudhary), IAS**  
Principal Secretary to Government  
Finance Department  
Dated:12-12-2018

No. ET/RT/53/2000

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. OSD to Hon'ble Advisor (S).
5. Private Secretary to Principal Secretary, Finance.
6. Area Secretary, Radha Soami Satsang (Beas), Jammu.
7. Stock file/Incharge website, Finance

  
**(Dr. Aadil Fareed)**

Under Secretary to Government